

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8167 of 2021

Faizan Quraishi ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Rahul Pandey, Advocate

For the State : Mr. S. K. Srivastava, A.P.P.

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Order No. 02

Dated 07<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

Defect No. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Namkum P.S. Case No. 26 of 2021.

The petitioner was suspected to have enticed away the daughter of the informant.

In the 161 Cr.P.C. statement of the victim she has stated that the petitioner had given a threat to her as a result of which she had gone with the petitioner, but subsequently when her family members started calling up the petitioner, he had left her at Namkum Chowk and fled away. The statement of the victim does indicate that there was an acquaintance between the informant and the petitioner as at 3.00 a.m. she seems to have accepted the proposal of the petitioner and had gone with her. There is no allegation of any sexual advances made against the petitioner. The petitioner is in custody since 05.02.2021.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1<sup>st</sup> Class, Ranchi in connection with Namkum P.S. Case No. 26 of 2021.

(RONGON MUKHOPADHYAY,J.)